

to carry on? (*Interruptions*) I appeal to you not to permit this matter to be taken in a cavalier manner. (*Interruptions*)

**SHRI RAGAVALU MOHANARANGAM:** Whenever we discuss a matter like this, the officer should be suspended. We ask the Railway Minister to suspend the officer.

**SHRI C. M. STEPHEN:** Let me complete what I wanted to say. The reaction of the Minister to the incident, according to me, is disappointing. Apology is all right, I am not talking about that. The material question he has not answered. He has not referred to... (*Interruptions*)

**MR. SPEAKER:** Shall we not go to other items?

**SHRI C. M. STEPHEN:** I am not going to submit to this. This is not the way to treat me. If this is the way to treat me, you go on. (*Interruptions*)

Sir, the Minister made a statement. I am making a comment about it... (*Interruptions*) I appeal to my friends to bear with me. Kindly bear with me so that I can spell out our point of view.... (*Interruptions*) Sir, the Minister has not told us anything about the exercise of the railway's responsibility. I do not want to know what he is going to do about the State Government. But what has he done about the dacoity, what has he done about the burglary, for which his police is answerable?... (*Interruptions*) Has any action been taken or not? It is not merely a question of somebody going and complaining, and the complaint not being taken. This is not the only question about it... (*Interruptions*) Let him report to the House what action has been taken about the burglary that has taken place, about the attack that has taken place. I want an answer to those questions.

12.27 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF TEA TRADING CORPORATION OF INDIA FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1976-77.

(2) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2621/78].

APPELLATE TRIBUNAL FOR FORFEITED PROPERTY (CONDITIONS OF SERVICE OF CHAIRMAN AND MEMBERS) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of the Appellate Tribunal for Forfeited Property (Conditions of Service of Chairman and Members) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 4th August, 1978, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976. [Placed in Library. See No. LT-2622/78].